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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.No.593/2004

Friday, this the 19th day of March, 2004

Hon'ble Shri Justice V. S. Aggarwal, Chairman  
Hon'ble Shri S. K. Naik, Member (A)

Mr. Mohad. Ibrahim s/o Shri Haji Abdul Hamid  
retired TBP/LSG Stg. Asstt. Gali No.19  
House No.RZ-344/Tughlakabad  
Extension, New Delhi-19

..Applicant

(By Advocate: Shri P.P.Rehlan)

Versus

1. Union of India through the Secretary  
Ministry of Communications  
Deptt. of Posts, Dak Bhawan  
New Delhi-1
2. The Chief Postmaster General  
Deptt. of Posts, UP Circle  
Lucknow 226001 (UP)
3. The Director Postal Services (H.Qrs.)  
o/o the Chief Post Master General  
UP Circle, Lucknow-226 001 (UP)
4. The Senior Superintendent,  
Railway Mail Services (RMS 'O'  
Division), Lucknow-226 004 (UP)

..Respondents

O R D E R (ORAL)

Justice V. S. Aggarwal:

By virtue of the present application, the applicant seeks setting aside of the letter of 22.12.2003 and to direct the respondents to supply the details and original orders and details of the payments and copies of the bills in support of the same.

2. During the course of submissions, learned counsel informs us that the applicant has since superannuated and no steps have been taken to complete the inquiry.
3. He further states that so far as the documents which have not been supplied, he will take up the pleas



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in accordance with law if any adverse order is passed against him. Allowed as prayed.

4. However, since the applicant is stated to have superannuated, it would be in the fitness of things that the inquiry and disciplinary proceedings are completed at the earliest. The disciplinary authority in this regard will take the necessary steps. OA is disposed of.

S. K. Naik

( S. K. Naik )  
Member (A)

/sunil/

V. S. Aggarwal

( V. S. Aggarwal )  
Chairman